



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI**MEETING No.** NC/6/MEET/Feb/202425/17**DATED:** 12/03/2025Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Feb/202425/17 dated 12/03/2025 of Norms Committee - VI for the year 2024-25 was held on 12/03/2025 under the Chairmanship of TIRUMALA K V,Joint DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	AJAY KUMAR,Deputy Director	DGFT(HQ)
2	NAND Lal,Technical Consultant	DGFT
3	DINESHNARAIN MATHUR,Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Feb/202425/17
Case Status	Case Deferred
Party Name	ADANI WILMAR LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00000091AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. COA of imports items from foreign suppliers. 2. COA of export items from exporter. 3. Details of By products and value. The case stands deferred.	

Case No.	2 / NC/6/MEET/Feb/202425/17										
Case Status	Case Rejected										
Party Name	SAMAN TEA PRIVATE LIMITED										
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025										
HQ File Number	HQRNORM REVIW00005486AM25										
RA File Number	NA										
Licence No and Date	NA										
Norms Committee Decision:											
NC considered the case as per agenda and noted that the case was processed on file and norms were fixed by taking cue from other similar cases. Hence, the Committee decided to convey its ex-post facto approval as below:											
<table><tr><td>S.No</td><td>Export Item</td><td>Quantity (kgs)</td><td>Import Item</td><td>Quantity (kgs)</td></tr><tr><td>1.</td><td>Blended Black Tea</td><td>9,60,000</td><td>Black Tea</td><td>8,00,000</td></tr></table>		S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)	1.	Blended Black Tea	9,60,000	Black Tea	8,00,000
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)							
1.	Blended Black Tea	9,60,000	Black Tea	8,00,000							
1. The grade, quality& origin of imported tea should match with the tea exported.											
2. Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.											

The Committee therefore, decided to withdraw this application from the agenda. The case status will be reflected as Rejected as there is no other option in IT module.

RA may take subsequent consequential action accordingly.

Case No.	3 / NC/6/MEET/Feb/202425/17
Case Status	Case Deferred
Party Name	PRYM FASHION (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM REVIW00004401AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and heard the representatives of the firm attending the PH. Based on the discussions held in the meeting, the committee decided to defer the case for further examination. The case stands deferred.	

Case No.	4 / NC/6/MEET/Feb/202425/17			
Case Status	Case Approved			
Party Name	NEO FOODS PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025			
HQ File Number	HQRNORM APPLY 00006359AM25			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs;				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	Mexican Enchilada	100.0	Ancho Chilli	0.9595

	Sauce		Powder	
			Guajillo chilli powder	0.7777
			Unsmoked Paprika	1.2625
2.	Mexican Smokey BBQ Sauce	100.0	Ancho Chilli Powder	1.6560
			Guajillo chilli powder	0.8787
			Smoked Paprika	2.2826
3.	Mexican Taco Sauce	100.0	Ancho Chilli Powder	0.8989
			Guajillo chilli powder	0.8484
			Chipotle Chilli Powder	0.5656
4.	Mexican Fajita Sauce	100.0	Ancho Chilli Powder	0.505
			Guajillo chilli powder	0.404
5.	Chipotle Chilli Powder	100.0	Chipotle Chilli Powder	1.545

1. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.

2. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023 like Value Addition, Appendix 4J & Pre-import conditions should also be complied with wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	5 / NC/6/MEET/Feb/202425/17
Case Status	Case Deferred
Party Name	F-365 AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00006293AM25

RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. Variety of almonds beings imported. 2. Method of almond extraction along with justification for wastage. The case stands deferred.	

Case No.	6 / NC/6/MEET/Feb/202425/17
Case Status	Case Deferred
Party Name	F-365 AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00006234AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. Variety of walnut being imported. 2. Method of walnut extraction along with justification for wastage. The case stands deferred.	

Case No.	7 / NC/6/MEET/Feb/202425/17
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025

HQ File Number	HQRNORM APPLY 00006113AM25			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms, allowing the following inputs or as applied by the firm:				
S.No	Export Item	Quantity (MTS)	Import Item	Quantity (MTS)
1.	VEGETABLE FATBASE POWDER (CONTAINING MINIMUM 50% OF PALM FAT	600.0	REFINED BLEACHED AND DEODORIZED PALMOLEIN (RBD PALMOLEIN)	309.0
			ACID CASEIN	12.36
1. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website. 2. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. 3. Other regulations of FTP / HBP, 2023 like Value Addition, Appendix 4J & Pre-import conditions should also be complied with wherever applicable.				
RA may take suitable consequential action accordingly.				

Case No.	8 / NC/6/MEET/Feb/202425/17			
Case Status	Case Approved			
Party Name	CENTRAL AGRI TRADES PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025			
HQ File Number	HQRNORM APPLY 00005492AM25			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
NC considered the case as per agenda and decided to ratify the norms as per details below or as applied by the firm or whichever is less:				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)

1.	Blended Black Tea((Blend of Imported Tea - 1,00,000 Kgs & Domestic Tea 2,33,334) (Incl. HS Code 09023010, 09023020, 09023030, 09023030, 09024020))	333334.0	Black Tea	100000.0
1. Each kg of exported tea shall contain 0.299 kg of imported black tea. 2. The grade, quality& origin of imported tea should match with the tea exported. 3. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website. 4. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. 5. Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take suitable consequential action accordingly.				

Case No.	9 / NC/6/MEET/Feb/202425/17
Case Status	Case Deferred
Party Name	TOIT BREWERIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00001855AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	10 / NC/6/MEET/Feb/202425/17
Case Status	Case Deferred
Party Name	CARGILL INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00005491AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. What is exact export product? 2. COA of imports items from foreign suppliers? The case stands deferred.	

Case No.	11 / NC/6/MEET/Feb/202425/17
Case Status	Case Deferred
Party Name	PHALADA AGRO RESEARCH FOUNDATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00004919AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and heard the representative of the firm appeared for PH. Based on the discussion held in the meeting, the Committee decided to seek the following information from the firm: 1. COA of export item showing specifications like moisture content, particle size. 2. COA of import item from foreign supplier. 3. Step-wise manufacturing process and process flow chart. 4. What is being done with waste product. 5. Plant and machinery details along with their capacity. The case stands deferred.	

Case No.	12 / NC/6/MEET/Feb/202425/17
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Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00003730AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted the comments of Technical Authority, i.e., Tech 1. However, the Committee decided to further examine the case. The case stands deferred.	

Case No.	13 / NC/6/MEET/Feb/202425/17
Case Status	Case Rejected
Party Name	PARAKH FOODS AND OILS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00003520AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 21.11.2024 followed by multiple reminders. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	14 / NC/6/MEET/Feb/202425/17
Case Status	Case Deferred
Party Name	BIO MED INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00003068AM25

RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2; 1. Whether the export item contains 2% carrier. 2. Quantity of caffeine obtained and its commercial value with documentary evidence. The Committee also decided call the representative of the firm for PH for better understanding and clarification of manufacturing process and wastage generated at various stages. The case stands deferred.	

Case No.	15 / NC/6/MEET/Feb/202425/17
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM REVIW00112311AM22
RA File Number	082404000342 AM15
Licence No and Date	0810134063/16/12/2014
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	16 / NC/6/MEET/Feb/202425/17
Case Status	Case Deferred
Party Name	MADHU JAYANTI INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM REVIW00006066AM25

RA File Number	322404000039 AM18
Licence No and Date	3210078355/02/01/2018
Norms Committee Decision: NC considered the case as per agenda and noted the request of the firm vide email dated 26.02.2025. Subsequently, the Committee decided to give one more chance to the firm to represent their case. The case stands deferred.	

Case No.	17 / NC/6/MEET/Feb/202425/17
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	018305001015AM19
RA File Number	072404000122 AM19
Licence No and Date	0710113712/13/08/2018
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	18 / NC/6/MEET/Feb/202425/17
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM REVIW00001364AM25
RA File Number	039404000204 AM19
Licence No and Date	0310827810/19/03/2019
Norms Committee Decision:	

NC considered the case as per agenda and decided to amend the export item description from "REFINED BLEACHED and DEODORIZED PALMOLEIN (RBD PALMOLEIN) (CONTAINING 23% TO 25% OF PALM FAT)" to "**REFINED BLEACHED and DEODORIZED PALMOLEIN (RBD PALMOLEIN)**". The rest of the decision taken in Meeting No. 18/85-ALC3/2018 dated 24.01.2019 remains unchanged.

RA may take subsequent consequential action accordingly.

Case No.	19 / NC/6/MEET/Feb/202425/17
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM REVIW00001359AM25
RA File Number	039404000203 AM19
Licence No and Date	0310827803/19/03/2019
Norms Committee Decision:	
NC considered the case as per agenda and decided to amend the export item description from "REFINED BLEACHED and DEODORIZED PALMOLEIN (RBD PALMOLEIN) (CONTAINING 21.5% TO 23.5% OF PALM FAT)" to "REFINED BLEACHED and DEODORIZED PALMOLEIN (RBD PALMOLEIN)". The rest of the decision taken in Meeting No.18/85-ALC3/2018 dated 24.01.2019 remains unchanged.	
RA may take subsequent consequential action accordingly.	

Case No.	20 / NC/6/MEET/Feb/202425/17
Case Status	Case Deferred
Party Name	INNOVATIVE CUISINE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM REVIW00004455AM25
RA File Number	082404000068 AM20
Licence No and Date	0810145333/21/05/2019
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	21 / NC/6/MEET/Feb/202425/17
Case Status	Case Approved
Party Name	TASTY BITE EATABLES LTD
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM REVIW00005488AM25
RA File Number	31AX04000060 AM23
Licence No and Date	3111001588/27/07/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms by taking cue from earlier decision against AA No. 3111000779 in M.No 08 dated 24.02.2022, allowing the following inputs:

S.No	Export Item	Quantity (NOS)	Import Item	Quantity (MTS)
1.	Ready to Cook Curry Sauces(300 gm per pouch containing 13.3gm of WMP) total 22 MT Delicate Korma Curry (DKC)Hyderabad Red Korma(HRK)Original Tikka Masala (OTM)Spicy Tandoori Paste Classic Tandoori Paste Rustic Rogan Josh (RRJ)	1458647.0	Whole Milk Powder Min 26% Fat	19.4

RA may take subsequent consequential action accordingly.

Case No.	22 / NC/6/MEET/Feb/202425/17
Case Status	Case Approved
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025

HQ File Number	HQRNORM REVIW00008485AM24			
RA File Number	05AX04000193 AM24			
Licence No and Date	0511018486/25/04/2023			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs;				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	SWEET CLASSIC PULPY SAUCE((Containing imported CONCENTRATED CRUSHED TOMATOES 28 PCT/ Tomato Paste 28% or 28 Brix))	1.00	CONCENTRATED CRUSHED TOMATOES 28 pct	0.376
1. Each kg of export item shall contain not less than 37.5% of imported item. 2. These norms are case specific and no repeat license should be issued on the basis of these norms.				
RA may take subsequent consequential action accordingly.				

Case No.	23 / NC/6/MEET/Feb/202425/17			
Case Status	Case Approved			
Party Name	COCOARICH AGRI LLP			
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025			
HQ File Number	HQRNORM APPLY 00000915AM24			
RA File Number	07AX04001976 AM23			
Licence No and Date	0711007592/17/05/2023			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms by taking cue from earlier decision against AA No. 0711011095 in M.No 10 dated 18.04.2024, allowing the following inputs:				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	INSTANT DRINKING CHOCOLATE (12	72415.00	ALKALIZEDCOCOA POWDER FAT REDUCED 10-12%	13034.70

	JARS x400 G/CARTON)			
2.	INSTANT DRINKING CHOCOLATE (24 JARS x 200G/CARTON)	70325.000	ALKALIZEDCOCOA POWDER FAT REDUCED 10-12%	12658.500
1. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned norms. 2. The grade and quality of material imported should match with the material used in producing finished good. RA may take suitable consequential action accordingly.				

Case No.	24 / NC/6/MEET/Feb/202425/17
Case Status	Case Rejected
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00002166AM24
RA File Number	NA
Licence No and Date	0711007592/17/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that this is a duplicate application for the AA No. 0711007592 dated 17.05.2023. Therefore, the Committee decided to withdraw this application from the agenda. The case status will be reflected as Rejected as there is no other option in IT module.	

Case No.	25 / NC/6/MEET/Feb/202425/17
Case Status	Case Rejected
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00001409AM24
RA File Number	02AX04000147 AM24

Licence No and Date	0211004549/08/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 14.11.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	26 / NC/6/MEET/Feb/202425/17			
Case Status	Case Approved			
Party Name	COCOARICH AGRI LLP			
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025			
HQ File Number	HQRNORM APPLY 00005323AM24			
RA File Number	07AX04000755 AM24			
Licence No and Date	0711009080/30/08/2023			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms by taking cue from earlier decision against AA No. 0711011095 in M.No 10 dated 18.04.2024, allowing the following inputs:				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	INSTANT DRINKING CHOCOLATE (12 JARS x400 G/CARTON)	104841.600	ALKALIZED COCOA POWDER - FAT REDUCED 10-12%	18871.500
2.	INSTANT DRINKING CHOCOLATE (24 JARS x 200G/CARTON)	70224.000	ALKALIZED COCOA POWDER - FAT REDUCED 10-12%	12640.320
1. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned norms.				
2. The grade and quality of material imported should match with the material used in producing finished good.				

RA may take suitable consequential action accordingly.

Case No.	27 / NC/6/MEET/Feb/202425/17
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00006939AM24
RA File Number	05AX04002472 AM24
Licence No and Date	0511022145/21/11/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2; "Copy of shipping bill." The case stands deferred.	

Case No.	28 / NC/6/MEET/Feb/202425/17
Case Status	Case Rejected
Party Name	AIMWOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00008192AM24
RA File Number	03AX04004802 AM24
Licence No and Date	0311030495/29/01/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 21.08.2024 followed by multiple reminders. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	29 / NC/6/MEET/Feb/202425/17
Case Status	Case Deferred
Party Name	BIO MED INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00000558AM25
RA File Number	03AX04000110 AM25
Licence No and Date	0311033606/06/05/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2; 1. Whether the export item contains 2% carrier. 2. Quantity of caffeine obtained and its commercial value with documentary evidence. The Committee also decided call the representative of the firm for PH for better understanding and clarification of manufacturing process and wastage generated at various stages. The case stands deferred.	

Case No.	30 / NC/6/MEET/Feb/202425/17
Case Status	Case Deferred
Party Name	BIO MED INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00001182AM25
RA File Number	03AX04000977 AM25
Licence No and Date	0311034449/07/06/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2; 1. Whether the export item contains 2% carrier. 2. Quantity of caffeine obtained and its commercial value with documentary evidence.	

The Committee also decided call the representative of the firm for PH for better understanding and clarification of manufacturing process and wastage generated at various stages.

The case stands deferred.

Case No.	31 / NC/6/MEET/Feb/202425/17
Case Status	Case Deferred
Party Name	PROPOUND INTERNET (OPC) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00001225AM25
RA File Number	05AX04000641 AM25
Licence No and Date	0511025964/11/06/2024
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1 ;	
1. Area of import in sq meter for import item no. 4,5, 10 and 11 and nett content in export in sq meter. 2. Nett content of each import in export.	
The case stands deferred.	

Case No.	32 / NC/6/MEET/Feb/202425/17
Case Status	Case Deferred
Party Name	SRI DEVARAAJA NUTRACEUTICAL
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00001252AM25
RA File Number	04AX04000205 AM25
Licence No and Date	0411007563/12/06/2024
Norms Committee Decision:	

NC considered the case as per agenda and decided to **seek following information from the firm** on the basis of the comments of the Technical Authority, i.e., **Tech 2**;

1. COA of import items from foreign supplier.
2. COA of export items.
3. Stepwise complete material balance with wastage in terms of active ingredient.
4. Recovery of by-products, if any, and its sale value.

The case stands deferred.

Case No.	33 / NC/6/MEET/Feb/202425/17
Case Status	Case Rejected
Party Name	KAPRIKA CONFECTIONARY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00001678AM25
RA File Number	07AX04000498 AM25
Licence No and Date	0711011702/02/07/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 21.11.2024 followed by multiple reminders. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	34 / NC/6/MEET/Feb/202425/17
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00002189AM25
RA File Number	05AX04001320 AM25
Licence No and	0511026887/29/07/2024

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	35 / NC/6/MEET/Feb/202425/17
Case Status	Case Deferred
Party Name	SHREE SHYAM PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00002268AM25
RA File Number	05AX04001357 AM25
Licence No and Date	0511026969/01/08/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2; 1. Both import and export item appear to be same. Clarify. 2. Quantify "Low solvent residue" in export and "High solvent residue" in import. The Committee also decided call the representative of the firm for PH for better understanding and clarification of manufacturing process and wastage generated at various stages. The case stands deferred.	

Case No.	36 / NC/6/MEET/Feb/202425/17
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00002475AM25
RA File Number	07AX04000806 AM25
Licence No and	0711012064/12/08/2024

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	37 / NC/6/MEET/Feb/202425/17
Case Status	Case Deferred
Party Name	SHREE MALANI FOAMS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00002560AM25
RA File Number	09AX04000334 AM25
Licence No and Date	0911007756/16/08/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech 1 and their comments are awaited. The Committee decided to send a reminder to Tech 1 to expedite their comments. The case stands deferred.	

Case No.	38 / NC/6/MEET/Feb/202425/17
Case Status	Case Approved
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00002655AM25
RA File Number	05AX04001519 AM25
Licence No and Date	0511027332/23/08/2024
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2, allowing the following inputs;	

S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	SWEET CLASSIC SAUCE- PULPY(SWEET CLASSIC SAUCE- PULPY (Containing imported CONCENTRATED CRUSHED TOMATOES 28 PCT/ Tomato Paste 28% or 28 Brix))	1.00	CONCENTRATED CRUSHED TOMATOES 28% HB. Tomato Paste 28 Brix/ 28 PCT	0.3516
1. Each kg of export item shall contain not less than 35% of imported item. 2. These norms are case specific and no repeat license should be issued on the basis of these norms. RA may take subsequent consequential action accordingly.				

Case No.	39 / NC/6/MEET/Feb/202425/17			
Case Status	Case Approved			
Party Name	DEL MONTE FOODS PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025			
HQ File Number	HQRNORM APPLY 00002654AM25			
RA File Number	05AX04001516 AM25			
Licence No and Date	0511027331/23/08/2024			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs;				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	UNIVERSAL PIZZA SAUCE((Pizza Sauce Concentrate))	1.00	Concentrated Crushed Tomato Paste 28% or 28 Brix	0.297
1. Each kg of export item shall contain not less than 29.5% of imported item. 2. These norms are case specific and no repeat license should be issued on the basis of these				

norms.

RA may take subsequent consequential action accordingly.

Case No.	40 / NC/6/MEET/Feb/202425/17
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00002712AM25
RA File Number	05AX04001601 AM25
Licence No and Date	0511027381/27/08/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1; 1. Justification of 9% wastage with the help of CAD and image. The case stands deferred.	

Case No.	41 / NC/6/MEET/Feb/202425/17
Case Status	Case Deferred
Party Name	BIO MED INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00002858AM25
RA File Number	03AX04002732 AM25
Licence No and Date	0311036904/05/09/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2; 1. Whether the export item contains 2% carrier. 2. Produce quantity of caffeine obtained and its commercial value with documentary evidence.	

The Committee also decided call the representative of the firm for PH for better understanding and clarification of manufacturing process and wastage generated at various stages.

The case stands deferred.

Case No.	42 / NC/6/MEET/Feb/202425/17
Case Status	Case Deferred
Party Name	FISCHE DESIGN
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00003008AM25
RA File Number	05AX04001463 AM25
Licence No and Date	0511027446/12/09/2024
Norms Committee Decision: NC considered the case as per agenda and noted that M/s Fische Design was called for a PH; however, they did not attend the meeting. The Committee decided to give one more chance to the firm to represent their case. The case stands deferred.	

Case No.	43 / NC/6/MEET/Feb/202425/17
Case Status	Case Deferred
Party Name	APURVA ORGANICS LTD.
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00003112AM25
RA File Number	02AX04000385 AM25
Licence No and Date	0211007300/17/09/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	44 / NC/6/MEET/Feb/202425/17
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00003442AM25
RA File Number	05AX04002059 AM25
Licence No and Date	0511028104/03/10/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1; 1. Justification of 9% wastage with the help of CAD and image. The case stands deferred.	

Case No.	45 / NC/6/MEET/Feb/202425/17
Case Status	Case Deferred
Party Name	ROY INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00003829AM25
RA File Number	24AX04000310 AM25
Licence No and Date	2411003958/23/10/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: 1. List of machinery installed on the premises, including their capacities. 2. Please specify the export quantity for coriander split, coriander ground and coriander sterlised. The case stands deferred.	

Case No.	46 / NC/6/MEET/Feb/202425/17
Case Status	Case Deferred
Party Name	GANESH ENTERPRISE
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00004191AM25
RA File Number	24AX04000343 AM25
Licence No and Date	2411004034/18/11/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: 1. List of machinery installed on the premises, including their capacities. 2. Proforma invoice for the sterilization equipment/machine installed in the premises of the firm. 3. Please specify the export quantity for coriander split, coriander ground and coriander steralsed. The case stands deferred.	

Case No.	47 / NC/6/MEET/Feb/202425/17
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00004188AM25
RA File Number	05AX04002740 AM25
Licence No and Date	0511028986/18/11/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1; 1. Justification of 10% wastage with the help of CAD and image. 2. Nett content of each import item in export. The case stands deferred.	

Case No.	48 / NC/6/MEET/Feb/202425/17
Case Status	Case Deferred
Party Name	SUPERHOUSE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00004257AM25
RA File Number	06AX04000340 AM25
Licence No and Date	0611003139/20/11/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	49 / NC/6/MEET/Feb/202425/17
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00004326AM25
RA File Number	05AX04002738 AM25
Licence No and Date	0511029160/25/11/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1; 1. Justification of 10% wastage with the help of CAD and image. 2. Nett content of each import item in export. The case stands deferred.	

Case No.	50 / NC/6/MEET/Feb/202425/17
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Case Status	Case Deferred
Party Name	KUMAON EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202425/ 17 and 12/03/2025
HQ File Number	HQRNORM APPLY 00004441AM25
RA File Number	05AX04002847 AM25
Licence No and Date	0511029316/29/11/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	